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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.1452/94

decided on : 6-12-94

Between

1. YNP Veerabrahmam
2. P. Bhanumurthy
3. Syed Hussain
4. Sk. Abdul Khuddus
5. S.A. Marim
6. R. Arjunudu
7. SA Narasinga Rao
8. M. Venkaiah
9. N. Seetharamaiah
10. K. Ramanaiah, *11. L.V. Ramindran*
12. S. Jayaprakash
13. P. Balanarasaih
14. K. Ratna Raju
15. A. Jagan Mohan Rao
16. A. Kataiah
17. Abdul Rasool
18. B. Govardhan Chetty
19. M. Chenchuramaiah
20. V. Balakrishna

: Applicants

and

1. Senior Divl. Personnel Officer
South Central Railway
Vijayawada

2. Divl. Railway Manager
South Central Railway
Vijayawada

3. General Manager
SC Railway
Secunderabad

4. Union of India, rep. by
its Secretary
New Delhi

: Respondents

Counsel for the applicants : V. Rama Rao, Advocate

Counsel for the respondents : N.V. Ramana, SC for Railway

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

JUDGMENT

I as per Hon'ble Sri R.Rangarajan, Member(Administrative) I

Heard Sri V.Rama Rao, learned counsel for the applicants and Sri N.V.Ramana, learned Standing Counsel for the respondents.

2. There are 20 applicants in this OA. Out of which applicants No.6 to 10 & 20 had retired from service. They filed this OA praying for a direction to the respondents to step up the pay of the applicants as Head Clerks on par with their respective juniors from the dates on which the pay of their juniors is higher than their seniors (the applicants herein) with all consequential benefits including arrears.

3. All the applicants were promoted from the post of Senior Clerk to Head Clerk between the years 1986 to 1991. The details of the applicants in regard to their dates of appointment, dates of promotion as Head Clerks, their pay on promotion and present pay are shown in the statement also indicate the name of the junior to the applicants concerned, his/her date of promotion as Head Clerk and the present pay.

4. O.A.No.192/90 was decided by an order of this Tribunal dt. 4.3.1993 wherein one of us (Mr.Justice V. Neeladri Rao, Vice-Chairman) was a party to that judgment. The applicants claim stepping up of their pay with respect to their

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juniors on similar grounds. That OA was allowed by this Bench. Similar OAs No.195/90, 312/90, 313/90 and 314/90 filed for the same relief were also disposed of by order dt. 4.3.1993. Points involved in those OAs were identical to the points covered in O.A.No.192/90. SLP Nos.12651-54/93 filed by the respondents in the above 4 OAs. viz. O.A.No.195/90, 312/90, 313/90 and 314/90 against the decision of this Bench was dismissed by Supreme Court by its order dt. 18.11.1993. In view of the above, the decision of this Bench in O.A.No.192/90 had become final. As the applicants in this O.A. are similarly situated, we follow the judgment in O.A.No.192/90 in this OA also and give the same direction viz:

The stepping up of salaries of Head Clerks has to be made from the dates on which the pay of their juniors is higher than their pay. The arrears on such fixation have to be paid within three months from the date of receipt of a copy of this order. As the applicants No.6 to 10 & 20 had retired on superannuation their terminal benefits have to be refixed if required taking into account the revised pay/and arrears of the terminal benefits, if any, have to be paid accordingly.

5. The OA is ordered accordingly at the admission stage.
No costs.

(R.Rangarajan)
Member (Admn.)

(V.Neeladri Rao)

Dated 6 Dec., 1994.

Grh.

Deputy Registrar (J) 20/2/94

To

1. The Senior Divisional Personnel Officer, S.C.Rly, Vijayawada.
2. The Divisional Railway Manager, S.C.Rly, Vijayawada.
3. The General Manager, S.C.Rly, Secunderabad.
4. The Secretary, Union of Adv. Advocate, CAT.Hyd.

6. One copy to Mr.N.V.Ramana, SC for Rlys. CAT.Hyd.

7. One copy to Library, CAT.Hyd.

8. One spare copy.

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMIN)

DATED: 10.12.1994

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 1452/94.

T.A.No.

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected

No order as to costs.

No spare copy

DVM

